

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

R.A.NO. 4/2003

IN  
O.A. 19/96

New Delhi this the 10<sup>th</sup> day of <sup>June</sup> May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).  
Hon'ble Shri S. Biswas, Administrative Member.

Rabindra Kumar Singh ... Review Applicant.

Versus

Union of India & Anr. ... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

We have perused RA 4/2003 in OA 19/96 (Calcutta Bench). The applicant is trying to reargue the case by submitting, *inter alia*, that the Tribunal has misconceived the principles of res judicata and so on. Having regard to the principles laid down under Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985, there is no error apparent on the face of the record or any other sufficient good grounds to allow the Review Application. RA 4/2003 is accordingly rejected.

*S. Biswas*

(S. Biswas)  
Member (A)

'SRD'

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)